

and has not made any application within such period for obtaining the status of a dormant company under Section 455 of the Act, 2013. Accordingly the names of 2,26,166 and 1,00,150 companies have been struck off during the financial year 2017-18 and 2018-19 (upto 30.11.2018) respectively by the Registrar of Companies after following the prescribed procedure under the Companies Act, 2013. This is a continuous process.

Unspent CSR funds of private sector

812. SHRI KAPIL SIBAL: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of CSR funds spent by the private sector since last three years till date, year-wise;

(b) whether it is a fact that there is huge unspent funds under CSR, if so, the details thereof and the steps taken by Government in this regard and if not, the reasons therefor; and

(c) whether the private players are suggested to fund CSR activities which are related to the various schemes of Government, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) As per the data derived from the filings made by the private companies up to 30.06.2018, in the MCA 21 Registry, the details of the Corporate Social Responsibility expenditure for the last 3 years are given below:

Year of Filing	2014-15		2015-16		2016-17	
	No. of Companies	Total Amount spent (₹ crore)	No. of Companies	Total Amount spent (₹ crore)	No. of Companies	Total Amount spent (₹ crore)
Private Companies	16,405	7,249	21,060	10,190	19,561	10,222

Source: National CSR Data Portal.

(b) The CSR amounts unspent by companies (PSUs and Private companies) for the years 2014-15, 2015-16 and 2016-17 are ₹ 5,185.39 crores, ₹ 889.91 crores and ₹ 2,238.78 crores respectively on the basis of filings made by companies in MCA21 upto 30.06.2018. Whenever, violation of CSR provisions is noticed, the Registrar of Companies initiates penal action against such non-compliant companies after sanction of Prosecution. For the year 2014-15, prosecution against 284 companies were sanctioned out of which 33 companies have filed applications for compounding. Further, the Ministry has established Centralized Scrutiny and Prosecution Mechanism in April, 2018 for handling cases pertaining to financial year 2015-16 onwards on pilot basis for enforcement of CSR provisions. Based on scrutiny, preliminary notices have been issued to 5,382 companies for financial year 2015-16.

(c) No, Sir. However the companies can contribute their CSR Funds to any Government scheme provided the Scheme permits participation by Corporates.

Resignation by auditors of listed companies

813. SHRI K. R. ARJUNAN:

SHRI V. VIJAYASAI REDDY:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether it is a fact that auditors in as many as 204 listed companies have submitted their resignation between January 1 and July 17, 2018;

(b) if so, the details thereof;

(c) whether it is also a fact that this startling data is now the subject of an investigation by Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY): (a) and (b) Yes Sir. Since 01.01.2018 to 17.07.2018, auditors of 204 listed companies have resigned as per filings in the MCA21 Registry.

The details are hereunder: